

DIVISION BENCH

ITEM NO.3

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

APPEAL No.35/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 20th November, 2023

Attendance-Cum-Order Sheet of the Hearing.

| | | |
|----------------------------|--|----------------------------------|
| NAME OF THE COMPANY | DR. SHASHI PRAETORIOUS GANGA YATRA PVT. LTD. & ORS. | NETZLE V/S AAKASH |
| UNDER SECTION | 58 RULE 11 & 70 OF NCLT RULES | |

COUNSEL APPEARED THROUGH PHYSICAL HEARING:

Sh. Udai Chandani, Adv.

: For the Appellant

ORDER

Ld. Counsel representing the Appellant is physically present.

1. Let notices be issued to all the Respondents within a period of one week and affidavit of service be filed within a period of one week.
2. In addition to the above, the notice of hearing will also be advertised in "Times of India" in English and "Dainik Jagran" in Vernacular, over the area where the registered addresses of the respondents are located, by giving at least 21 days clear notice before the next date fixed for hearing.
3. After receipt of notice, reply if any, be filed by the respondents within a period of two weeks with an advance copy to be supplied to the counsel opposite.
4. Let the matter be adjourned for further hearing on 5th January, 2024.
5. Meanwhile, no third party rights would be created with respect to the shareholding of the appellant.

-Sd-

**(Ashish Verma)
Member (Technical)**

20th November, 2023

*Kavya Prakash Srivastava
(Stenographer)*

-Sd-

**(Praveen Gupta)
Member (Judicial)**